



2026:AHC:30192

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2065 of 2026

Dharamvir Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Umar Khan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mohammad Umar Khan, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed as Constable on 18.06.2006, and thereafter he was promoted as Head Constable. The writ petitioner claims Grade Pay of Rs.4200 towards second Promotional Grade Pay, as per Government Order dated 04.05.2010, 22.12.2011 and 17.03.2012.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)